NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE PARTIES: M/s. Ceasefire Industries Limited

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

SIGNATURE DESIGNATION S. No. PCS DK MESH A 1.

Order

C.P No. 13/14(1)/NCLT/MB/MAH/2016

- 1. Ld. PCS from the side of the Petitioner is present. The impugned Petition filed u/s. 14 of the Companies Act, 2013, now under consideration, is fixed for hearing for the first time.
- 2. Since the Petitioner is seeking conversion of Public Company to a Private Company; therefore, a report from the Registrar of Companies is required.
- 3. The Petitioner is hereby directed to submit a copy of C.P. No. 13/2016 to the ROC so that a Report can be submitted at an early date.
- 4. Let this C.P. be fixed for further adjudication on 08.09.2016.

sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 23rd August, 2016.